

MINUTES OF EPCG COMMITTEE HELD AT 11.00 A.M ON 15.10.2009 IN ROOM NO. 04, UDYOG BHAVAN, NEW DELHI UNDER THE CHAIRMANSHIP OF SHRI AMITABH JAIN, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE.

Export Promotion Capital Goods (EPCG) Committee Meeting was held at 11.00 AM on 15.10.2009. Following officials participated:

S. No. Name and Designation

1. Shri Amitabh Jain, Addl. DGFT, Chairman
2. Shri Akash Taneja, Jt. DGFT
3. Shri V.C. Aggarwal, Industrial Advisor, Deptt. of Heavy Industries
4. Shri S.S. Tak, I.A., Ministry of steel.
6. Shri S.K.Jain, Development Officer, DIPP.
7. Shri P.V.K. Raja Shekhar, OSD, D/o Revenue, Ministry of Finance.
8. Shri R.A. Lal, Dy. Director, O/o Textile
8. Shri Ishwar Singh, Dy. DGFT.
9. Shri Kamlesh Kumar, FTDO (EPCG-I).

2. Minutes of last Meeting dated 13.07.2009 were confirmed.

3. The Committee took following decisions on the agenda after deliberations:

S. No.	Name of Firm	Licence No. & date	Import item	Export Product	Request of the firm	Decision of the Committee
1.	M/s Purewal & Associates Ltd., Jubbar(HP)	2288001500 dt. 13.10.2003	As per agenda	Quartz Analogue Wrist Watch Movements CKD/SKD thereof	Waiver of export obligation	The Committee noted that the licence was issued on 13.10.2003 with an export obligation period of 8 years which is valid upto 12.10.2011. The firm is also entitled to apply for reduction in average EO proportionate to reduction in exports of their product group from 2007-08 onwards in terms of Para 5.11.2 of HBP Vol.I. Further the firm can also avail the option of fulfilling the export obligation by exporting an alternate

					product manufactured or services(s) provided by their Group Company, if any. However, if the firm is still unable to fulfil the mandated export obligation, the firm may regularize the licence by payment of Customs Duty in proportion to unfulfilled export obligation together with applicable interest.
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2.	M/s Shri Shakti LPG Ltd., Hyderabad.	01500526 dt. 03.10.1996	Do	LPG Cylinders	Extension in EOP	The Committee noted that the initial EOP was from 1996 till 2001. During this period the firm made no exports. The EOP was extended upto 02.10.2008 under BIFR provisions. During the extended period the firm made exports of Rs. 1,41,41,463 (US\$404388.44 at conversion rate of 34.97/USD) out of US\$ 4759573 (approx 11.78%). Considering the firm's poor export performance, the Committee feels that the progress of EO fulfillment is too low to merit EOP extension beyond 12 years, hence the request is rejected.
3.	M/s Nextgen Communications	2133282 dt. 16.06.1994	Do	Software	Extension in EOP under	The Committee noted that the firm had

	Ltd., New Delhi				Policy Relaxation	completed the entire export obligation till 30.11.2002, that is, within 8 months after the expiry of export obligation period. The Committee recommended extension in EOP for 8 months for regularization purposes under policy relaxation subject to payment of 2% Composition Fee on unfulfilled export obligation as on 01.04.2002.
4.	M/s Maharashtra State Agriculture Marketing Board, Pune	31500009 dt. 05.08.1998	Do	Pre-cooled fruit, vegetables, flowers and other agro based produced under controlled temperature management.	Extension in EOP	The Committee noted that the firm had completed the entire export obligation till 05.06.2008, that is, within a period of one year after the expiry of extended export obligation period on 06.06.2007. The Committee recommended extension in EOP for one year from 06.06.2007 to 05.06.2008 for regularization purposes subject to payment of applicable Customs Duty on unfulfilled export obligation as on 06.06.2007 under Para 5.11 of HBP Vol.I.

5.	M/s Sterlite Industries India Ltd., Mumbai					
i)	0330004460 dt. 07.06.2003	Do	Anode Slime Copper Cathodes and rods.	Nexus approval	Since the Member of the Committee representing	

ii)	0330003424 dt.25.03.2003		Do	Anode Slime Copper Cathodes and rods.		Ministry of Mines (relevant Technical Authority) was not present, the Committee deferred consideration of these cases. The Committee also directed that the cases may also be examined in light of the decision of EPCG Committee in respect of firm's earlier approved similar cases.
iii)	0330002644 dt. 03.10.2002		Do	Anode Slime Copper Cathodes and rods.		
iv)	0330004270 dt. 04.09.2003		Do	Anode Slime Copper Cathodes and rods.		
v)	0330003476 dt. 31.03.2003		Do	Anode Slime Copper Cathodes and rods.		
vi)	033003462 dt. 28.03.2003		Do	Anode Slime Copper Cathodes and rods.		
vii)	0330003776 dt. 19.06.2003		Do	Anode Slime Copper Cathodes and rods.		
viii)	0330004099 dt. 11.08.2003		Do	Anode Slime Copper Cathodes and rods.		The case was considered and rejected by EPCG Committee in its Meeting held on 29.08.2008. The firm has already deposited the Custom Duty and interest. Hence, the case is withdrawn.
6.	M/s Videocon Appliances Ltd.,Mumbai	0330000155 dt.24.2.2000	Do	Washing machine, Refrigerator and Air conditioners.	Nexus approval	The nexus was approved as per written comments of DIPP vide U.O. No. IPP/6/(3)/2009-TSW/72 dated 07.08.2009.
7.	Essem Technopinz Pvt. Ltd., Nasik	3130000047 dt. 26.06.2000	Do	Ball pen tips	Nexus approval	The nexus was approved as per written comments of DIPP vide U.O. No. IPP/6/1/2009-TSW/23 dated 06/09-03.2009.
8.	Dyna-K-Automotive Stampings Pvt. Ltd., Pune	3130000491 dt. 11.09.2003	Do	Heat Shield(pressed/stamped parts)	Nexus approval	The nexus was approved as per written comments of DHI vide U.O. No. 4(5)/2000/TSW(B)/333 dated 20.08.2009.
9.	Bio-ved-Pharmaceuticals Pvt Ltd., Pune	3130000113 dt. 13.03.2001	Do	Ayurvedic Capsules I.E. Artex	Nexus approval	Since the comments of Deptt. of AYUSH were awaited, the Committee deferred the case. It was also directed that a D.O. letter may be sent at the level of Chairman (EPCG Committee) to Deptt. of

					AYUSH for expediting their comments.
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10.	Polybond India Pvt. Limited, Pune	3130000427 dt. 07.07.2003	Do	Injection moulded Rubber Goods.	Nexus approval	The nexus was approved as per written comments of DIPP vide U.O. No. IPP/6/254/2003-TSW/85 dated 20/21 -08.2009.
11.	Idea Cellular Ltd, Pune	3130000412 dt. 20.06.2003	Do	International Roaming Service.	Nexus approval	The nexus was approved as per written comments of DOT's I.D. No. 15-29/2009-IP dated 10.08.2009.
12.	Amphenol Interconnect India Pvt Limited., Pune	3130000398 dt. 29.05.2003	Do	Connectors and parts of connectors	Nexus approval	Since the comments of Deptt. of Information and Technology were awaited, the Committee deferred the case. It was also directed that a D.O. letter may be sent at the level of Chairman (EPCG Committee) to Deptt. of Information and Technology for expediting their comments.
13.	Technova Imaging Systems(P) Limited	0330004410 dt. 29.9.2003	Do	Off-set Printing Plates used for Image Transfer.	Nexus approval	The nexus was approved as per written comments of DHI vide U.O. No. 4(4)/2009/TSW(B)/314 dated 12.08.2009.
14.	Abad Overseas (P) Ltd., Cochin.	1030000203 dt. 05.08.2002	Do	Frozen fish and fishery products	Nexus approval	Since the comments of Deptt. of Animal Husbandry were awaited, the Committee deferred the case. It was also directed that a D.O. letter may be sent at the level of Chairman (EPCG Committee) to Deptt. of Animal Husbandry for expediting their comments.
15.	Venky (India) Limited , Pune.	3130000288 dated	Do	Hatching Egg(Lecithin for	Nexus approval	Since the comments of Deptt. of Animal

		16.12.2000		Poultry Feed)		Husbandry were awaited, the Committee deferred the case. It was also directed that a D.O. letter may be sent at the level of Chairman (EPCG Committee) to Deptt. of Animal Husbandry for expediting their comments.
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The Meeting ended with thanks to the Chair.